

Pandit D. N. Tiwary: I want to submit....

Mr. Deputy-Speaker: Order, order. Let me conclude. Whenever I find that the hon. Members are just going about beyond the question and trying to find some more questions, then I ask them to stop and proceed to the next question. I am thoroughly satisfied that they have exhausted their questions so far as relevant questions are concerned. All right, Mr. Basu.

Shri K. K. Basu: Has the attention of the Government been drawn to a statement made by the Food Minister in the West Bengal Legislature that in spite of the recommendation of the Planning Commission sanctioning nearly Rs. 46 lakhs for the development of this particular area the Central Government has so far granted only Rs. 15 lakhs in spite of the repeated demands and requests made by the West Bengal State?

Dr. P. S. Deshmukh: I would request my friend to address this question to the hon. the Finance Minister.

Shri T. K. Chaudhuri: The hon. Minister says that the scarcity conditions in the stricken areas are due to the lack of purchasing power of the people. Has Government any plan under their contemplation to bring down food prices within the purchasing power of the common people?

Dr. P. S. Deshmukh: As the Food Minister's speech has been referred to, I would suggest that if the hon. Members will look into it they will find that adequate relief measures are being taken by the West Bengal Government already.

Mr. Deputy-Speaker: What is it that the hon. Member Pandit D. N. Tiwary wanted to submit?

Pandit D. N. Tiwary: A similar question about Bihar was tabled but it has been replied that Government is not prepared to accept that question. May I know why there is this differential treatment?

Mr. Deputy-Speaker: The hon. the Food Minister is absent. Even this question was tabled long ago. Therefore, in view of the pressure—hon. Members came and asked me that the hon. Minister, Dr. Punjabrao Deshmukh may be asked to reply—with some hesitation he accepted because he is not in full possession of the facts. Similar enthusiasm was not exhibited by the hon. Member?

WRITTEN ANSWERS TO QUESTIONS

ORDNANCE FACTORY A. BARNATH

*2199. **Shri Vittal Rao:** Will the Minister of Defence be pleased to state:

(a) whether a memorandum was submitted to the Prime Minister during his visit in January, 1953 to Ordnance Factory, Ambarnath by the Ordnance Employees' Union;

(b) whether it is a fact that the Prime Minister assured the representatives that he would look into the same and arrange for the redress of grievances mentioned therein; and

(c) what action has since been taken by Government in pursuance of that assurance?

The Deputy Minister of Defence (Shri Satish Chandra): (a) A memorandum was submitted to the Prime Minister by the Ordnance Factories Employees when he visited Ambarnath in January 1953 to perform the Opening Ceremony of the Machine Tool Prototype Factory.

(b) The Prime Minister agreed to have the representation examined.

(c) The different points brought out in the representation have been considered and wherever any action was required, that was attended to.

GANDHI MEMORIAL FUND'S INVESTMENT IN BONDS OF THE INDUSTRIAL FINANCE CORPORATION

*2209. **Shri Mohanlal Saksena:** (a) Will the Minister of Finance be pleased to state whether it is a fact that the Gandhi Memorial Fund has invested rupees three crores and thirty-five lacs in 1964 Bonds of the Industrial Finance Corporation?

(b) What is the total amount of money paid by Government to the Corporation for paying the guaranteed dividend?

The Minister of Finance (Shri C. D. Deshmukh): (a) Yes, Sir.

(b) Rs. 26.89.126/4/6.

HABITUAL OFFENDERS BILL.

*2214. **Shri Krishnacharya Joshi:** Will the Minister of Home Affairs be pleased to state:

(a) whether the All India Habitual Offenders Bill, which was under consideration has been finalised; and

(b) whether State Governments have taken steps to enact measures to deal with the habitual offenders in the States?

The Minister of Home Affairs and States (Dr. Katju): (a) No.

(b) **Bombay, Madras, Rajasthan, Punjab, Saurashtra, Madhya Bharat, Bhopal, Mysore, Uttar Pradesh and Orissa** have enacted measures to deal with habitual offenders. The Madras Restriction of Offenders Act has been extended to Delhi and Ajmer States. PEPSSU, Bikaner and Hyderabad have introduced such measures in their State Legislature. West Bengal are taking steps to enact such a measure. The remaining States have taken no steps to enact such a measure as they do not consider it necessary.

DISPLACED PERSONS' COLONIES AND CAMPS IN TRIPURA

***2215. Shri Dasaratha Deb:** Will the Minister of **Rehabilitation** be pleased to state:

(a) whether it is a fact that a circular has recently been issued by the Government of Tripura, prohibiting entry of outside people in the Displaced Persons' Colonies and Camps; and

(b) whether it is a fact that permission is required for the displaced persons to go out of the Camps and Colonies?

The Minister of Rehabilitation (Shri A. P. Jain): (a) No.

(b) Permission is required only for camp inmates wishing to go out at night.

FRIGATES FROM BRITISH NAVY

***2216. Dr. Ram Subhag Singh:** Will the Minister of **Defence** be pleased to state:

(a) whether the Government of India have received any frigates on loan from the British Navy; and

(b) if so, how many and for what period?

The Minister of Defence Organisation (Shri Tyagi): (a) Yes.

(b) (i) Three ships.

(ii) Initially for a period of three years, which can later be extended by agreement.

MISMANAGEMENT OF RELIGIOUS INSTITUTIONS

***2217. Shri Balwant Sinha Mehta:** (a) Will the Minister of **Law** be pleased to state whether Government are aware that religious institutions, especially the temples in India are mismanaged?

(b) Do Government propose to bring forward legislation to check it?

The Minister of Law and Minority Affairs (Shri Biswas): (a) Government have no information at present.

(b) State Governments have been requested to supply necessary information on the subject. After the information is received, it is proposed, to consider whether Central legislation is required and if so on what lines it should be framed.

EXAMINERS UNDER ALL-INDIA COUNCIL FOR TECHNICAL EDUCATION

***2218. Shri K. C. Sodhia:** Will the Minister of **Education** be pleased to state:

(a) the total number of examiners appointed under the All India Council for Technical Education during 1952; and

(b) the subjects for which they were appointed?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) and (b). A statement giving the required information is laid on the Table of the House. [See Appendix XII, annexure No. 16.]

ITEMS OF EXPENDITURE UNDER 'CHARGES' IN ENGLAND

***2219. Shri K. C. Sodhia:** (a) Will the Minister of **Defence** be pleased to state the chief items of expenditure under 'Charges in England' shown under head 'G' of Demand No. 13?

(b) Due to what factors is the expenditure under this head increasing year by year?

The Minister of Defence Organisation (Shri Tyagi): (a) (1) Pay and Allowances of Naval Adviser and his staff.

(2) Pay and Allowances of personnel deputed to the U.K. for training and other purposes.

(3) Leave Allowances of personnel.

(4) Passages to India.

(5) Transportation charges of personnel.

(6) Naval Stores.

(7) Oil Fuel drawn by I. N. Ships at outstations.

(8) Additions and alterations to vessels.

(9) Training fees.

(10) Other Miscellaneous charges.